

Targets of Steel Production

31. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of STEEL AND MINES be pleased to state:

(a) what was the target of production of steel during the year 1978-79 and 1979-80;

(b) whether the target was fully achieved; and

(c) if not, reasons therefor?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKERJEE): (a) and (b). The following table indicates the targets for production of ingot steel and saleable steel and the percentages of achievement in the six integrated steel plants during the years, 1978-79 and 1979-80 (April-December, 1979):

Product	1978-79		1979-80	
	Target (in '000 tonnes)	Achievement	Target (in '000 tonnes)	Achievement
1	2	3	4	5
Ingot Steel	9,965	81.8%	9,350	86.1%
Saleable Steel	7,676	85.9%	7,405	81.2%

(c) The main reasons for not achieving fully the targets are indicated below:

1979-80:

(i) Inadequate supplies of coking coal, in terms of quantity as well as quality;

(ii) Shortage and frequent restrictions/fluctuations in supply of power from public utilities;

(iii) Indifferent industrial relations in some of the plants; and

(iv) Unprecedented rains and floods in West Bengal in September, 1978 resulting in flooding of coal-fields as well as Durgapur Steel Plant and affecting the rail movement.

1979-80:

(i) Inadequate availability of power from public utilities, specially DVC supplying power to steel plants;

(ii) Imposition of a substantial cut on the rate of coke oven push-

ing from the 1st April, 1979 in view of the critically low levels of coking coal stocks at the steel plants and continued poor supplies of coking coal during the entire period; the coking coal supplies, in turn, have been badly affected due to power constraint in the Dhanbad-Raniganj coal belt. The situation was further aggravated due to extremely bad law and order situation in the Dhanbad area.

मध्य प्रदेश उच्च न्यायालय में अनिर्णीत मामलों की संख्या

32. श्री एन० के० शेजवलकर : क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश उच्च न्यायालय में कितने मामले अनिर्णीत पड़े हैं ;

(ख) वहाँ उच्च न्यायालय के न्यायाधीशों के कितने रिक्त पद नहीं भरे गए हैं ; और

(ग) उन रिक्त पदों को न भरने के क्या कारण हैं ?